

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3408 of 2021

Pawan Kr. Verma @ Pawan Verma @ Pawan Kumar

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner

: Mr. Pratik Sen, Advocate

For the State

: Mr. Veervijay Pradhan, A.P.P.

02/25.03.2021 Heard Mr. Pratik Sen, learned counsel for the petitioner and Mr. Veervijay Pradhan, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Rajrappa P.S. Case No. 02 of 2021.

It has been alleged that the accused persons were involved in preparing fake registration number for stolen vehicles.

The petitioner is in custody since 15.01.2021 and several co-accused persons similarly situated have been granted bail by this Court in B.A. No. 3317 of 2021 and B.A. No. 3351 of 2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Ramgarh in connection with Rajrappa P.S. Case No. 02 of 2021.

(R. Mukhopadhyay, J.)

Alok/-